NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

2. C.P.(IB)-1022(MB)/2022

CORAM:
SHRI SHYAM BABU GAUTAM **JUSTICE P. N. DESHMUKH (Retd.)**
HON'BLE MEMBER (T) **HON'BLE MEMBER (J)**

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.09.2022

NAME OF THE PARTIES: **Gaurav Midha**
Vs.
Rolta India Limited

APPEARANCE :

FOR THE OPERATIONAL CREDITOR : Absent

FOR THE CORPORATE DEBTOR : Absent

Section: 9 of Insolvency and Bankruptcy Code, 2016

ORDER

The matter is taken up through Virtual Hearing (VC).

None present for the either side. Operational Creditor as well as registry is directed to issue notice to the Corporate Debtor, intimating the next date of hearing of the matter by all available means (i.e. Speed post, E-mail etc.) and serve copy of C.P.(IB)-1022(MB/2022 if not served earlier and file affidavit of service enclosing therewith proof of notice served on the Corporate Debtor, at least two days, before the next date of hearing.

List this matter on **17.10.2022** for hearing.

Sd/- **Sd/-**
SHYAM BABU GAUTAM **JUSTICE P. N. DESHMUKH**
Member (Technical) **Member (Judicial)**
26.09.2022
Sapana